

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 939/2003

New Delhi, this the 10th day of November, 2003

Hon'ble Shri Shanker Raju, Member (J)

Nirmal Singh (PET)
s/o Shri Hari Singh,
R/o A-354, Shakar Pur Colony,
Delhi - 110 034.Applicant

(By Advocate: Shri Shri O.P. Gupta with Sh. Nawal Singh)

Versus

1. N.C.T. of Delhi through its Secretary, Ministry of Education, Govt. of N.C.T. of Delhi, Delhi.
2. Director of Education (North), Govt. of N.C.T. of Delhi, Old Secretariat, Delhi.
3. Deputy Director of Education (North), Lucknow Road, Delhi.Respondents

(By Advocate: Shri George Parackin)

ORDER (ORAL)

As the applicant has already been evicted from various criminal cases registered against him except FIR No 55/1997 registered under sections 61/1/14 of the Excise Act, the OA is disposed of with an observation that in the event the applicant is acquitted from the aforesaid case, respondents shall consider revocation of his suspension in the light of provisions of law as well as instructions on the subject. No costs.

S. Raju
(Shanker Raju)
Member (J)

/na/